

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1176  
TO BE ANSWERED ON FRIDAY, DECEMBER 22, 2017/PAUSHA 01, 1939 (SAKA)  
E-TAILERS**

**1176. SHRIMATI K. MARAGATHAM:  
SHRI G. HARI:**

Will the Minister of FINANCE be pleased to state:

- (a)** whether the leading e-tailers in the country are not complying with the Reserve Bank of India (RBI) notification;
- (b)** if so, the details thereof;
- (c)** whether the RBI is contemplating to take action against such e-tailers for not complying with the said notification; and
- (d)** if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SHIV PRATAP SHUKLA)**

**(a) to (d):** The Reserve Bank of India (RBI) has informed that RBI has never issued any guidelines / notifications on e-Tailers. However, with a view to safeguard the interests of the customers and to ensure that the payments made by them using Electronic/ Online Payment modes are duly accounted for by the intermediaries receiving such payments and remitted to the accounts of the merchants who have supplied the goods and services without undue delay, RBI has issued directions for opening and operation of accounts and settlement of payments for electronic payment transactions involving intermediaries on 24.11.2009.

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